

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 02
(IB)-2061(PB)/2019

IN THE MATTER OF:

Dinkar Commercial Pvt Ltd.

.... Petitioner/Applicant

v.

Cynosure Real Estates

.... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code (IBC), 2016

Order delivered on 23.05.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR

HON'BLE PRESIDENT

SH. ATUL CHATURVEDI

HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Petitioner : Mr. Ravi Prakash, Ms. Ankita Agarwal

For the Respondent :

ORDER

IA-05/2023

Mr. Ravi Prakash, Ld. Counsel for the Petitioner appeared and stated that the earlier counsel Mr. Karan Gandhi is not presently with the Firm. We find that there is an inordinate delay in filing this application for rectification of the order dated 19.04.2022.

In any event, Ld. Counsel appearing for the Applicant states that he is not able to trace the impugned order dated 19.04.2022 in his computer and therefore, he is handicapped. He also wants to place certain decisions for his plea for rectification.

In view of the above, the Counsel is directed to justify the inordinate delay of more than 8 months in filing this application for rectification of order. At request, list the matter on 25.09.2023.

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

23.05.2023
Lalit